

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 6465/Del/2017 & 7251/Del/2018
Assessment Year : 2009-10**

**Daya Chand Tyagi,
M-34, M.P. Enclave,
Shastri Nagar,
Ghaziabad
(PAN : AAXPT5977G)
(Appellant)**

**Vs. ITO, ward 1(5),
Ghaziabad**

(Respondent)

Appellant by : Sh. Sushil Kumar, AR
Respondent by : Ms. Rakhi Vimal, Sr. DR

Date of hearing : **11.09.2020**
Date of pronouncement : **11.09.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment year 2009-10 are directed against the respective orders of Ld. CIT(A), Ghaziabad dated 29.09.2017 and 31.08.2018.

2. Ld. Counsel for the assessee vide email dated 07.09.2020 has requested for withdrawal of the appeals filed by the assessee and stated that

assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020 and further submitted that the designated authority has already issued the necessary certificate in Form No. 3.

3. Learned DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 11th September, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar